MINISTRY OF COMMERCE

NOTIFICATION

New Delhi, the 16th August 1967

S.O. 2860.—Whereas the Central Government is of opinion that in exercise of the powers conferred by section 6 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963), it is necessary or expedient to amend the notification of the Government of India in the Ministry of Commerce No. S.O. 3918 dated, the 16th December, 1965 in the manner specified below for the development of the export trade of India; And whereas the Central Government has formulated the proposals specified below for the said purpose and has forwarded the proposals in that behalf to the Export Inspection Council as required by sub-rule (2) of rule 11 of the Export (Quality Control and Inspection) Rules, 1964;

Now, therefore, in pursuance of the said sub-rule the Central Government hereby publishes the said proposals for the information of the public likely to be affected thereby.

2. Notice is hereby given that any person desiring to forward any objection or suggestion with respect to the said proposals may forward the same within thirty days of the date of publication of this notification to the Export Inspection Council, 'World Trade Centre', 14/1-B, Ezra Street (7th floor), Calcutta-1.

Proposals

The notification of the Government of India in the Ministry of Commerce No. S.O. 3918 dated the 16th December, 1965, shall be amended as follows, namely:

In the said notification—

(i) for clause (b) of sub-paragraph (3) of paragraph 1, the following clause shall be substituted, namely:

"(b) specifications, as declared by the exporter to be the agreed specifications of the export contract provided they fall in between the range
of the minimum of the specifications for that quality and the next higher recognised under clause (a); and”;

(ii) in sub-paragraph (4) of paragraph 1, for the words “to the effect that the coir products conform to the specifications recognised”, the words “to the effect that the coir products conform to any one of the specifications recognised” shall be substituted.

[No. 60(9)Exp.Insp/67.]

A. C. BANERJEE, Jt. Secy.